

POSSESSION NOTICE (for immovable property) Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 26.10.2021 calling upon the Borrower(s) SHAILESH SHUKLA, JYOTI SHUKLA, RAKESH KUMAR SHARMA and USHA KIRAN SHARMA to repay the amount mentioned in the Notice being Rs. 22,40,878.37 (Rupees Twenty Two Lakhs Forty Thousand Eight Hundred Seventy Eight and Paise Thirty Seven Only) against Loan Account No. HHLLKN00398440 as on 28.09.2021 and interest thereon within 60 days from the date of receipt of the said Notice. The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 17.06.2025. The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 22,40,878.37 (Rupees Twenty Two Lakhs Forty Thousand Eight Hundred Seventy Eight and Paise Thirty Seven Only) as on 28.09.2021 and interest thereon. The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY L.I.G. HOUSE NO- D/592/II , TIKAIT RAI YOJNA LUCKNOW, LUCKNOW, UTTAR PRADESH - 225415. Sd/- Authorised Officer SAMMAAN CAPITAL LIMITED (FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED) Date : 17.06.2025 Place : LUCKNOW

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF JYOTI CAPSULES PRIVATE LIMITED	
1	Name Of Corporate Person JYOTI CAPSULES PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Person 09/04/1987
3	Authority Under Which Corporate Person Is Incorporated / Registered Registrar of Companies, Uttar Pradesh
4	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person U24231UP1995PTC018526
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person 123/37, Suresh Bagh, Kanpur, Uttar Pradesh, India - 208012
6	Liquidation Commencement Date Of Corporate Person 16.06.2025
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator Ankit Misra, Flat No 401, 3rd Floor, Siddhi Sena Apartment, House No. 127/764/42, W-1 Block, Saket Nagar, Uttar Pradesh - 208014 ankit99900@gmail.com, 9792200692, IBBI/PA-002/I-N01268/2023-2024/ 14294
8	Last Date For Submission Of Claims 16.07.2025
Notice is hereby given that the Jyoti Capsules Private Limited has commenced voluntary liquidation on 16.06.2025. The stakeholders of JYOTI CAPSULES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 16.07.2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 16.06.2025 Place: Kanpur Name and Signature of the Liquidator: Ankit Mishra	